

ITEM NO.25

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).508/2013
(From the judgement and order dated 12.12.12 in Civil Revision No. 660/12
of The HIGH COURT OF Allahabad)

YASIN & ANR.

Petitioner(s)

VERSUS

MURARI LAL

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment, exemption from filing O.T. and prayer for interim relief)

Date: 21/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s)

Ms. Tanima Kishore, Adv.
Mr. Ejaz Maqbool, Adv.
Mr. Mrigank Prabhakar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Until further orders, there shall be stay of dispossession.

Dasti service, in addition, is permitted.

|(N.K. Goel)
|Court Master

|(Veena Khera)
|Court Master

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